

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-102

IB-11/ND/2021
New IA/225/2023

IN THE MATTER OF:

Skystep Trading Ltd.

Vs.

Sanco Industries Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 17.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Karan Valecha, Adv.

For the Respondent :

ORDER

New IA/225/2023:-

This is an application filed under Section 12(2) of IBC, 2016 seeking extension of CIRP period from 24.01.2023 for further period of 90 days for completion of CIRP process. We have heard the submissions made by Ld. Counsel for the Resolution Professional as well as perused the contents of the Application. This Tribunal feels appropriate to grant extension of 90 days from 24.01.2023. Therefore, CIRP period stands extended for a period of 90 days from 24.01.2023 in terms of Section 12(2) of IBC, 2016 read with Rule 11 of NCLT Rules, 2016. The present application is **allowed**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)